

the institutions recognised by the Commission and which are registered under the Registration of Societies Act 1860. The Commission ensures the supervision of proper utilisation of funds through its zonal officers and internal audit parties.

#### नजरखरो मिल्स, उज्जैन

२६ जी राबेलाब व्यास क्या आज और रोजगार नहीं यह बताने की कृपा करेंगे कि

(क) उज्जैन की नजरखली मिल्स किस तारीख को बन्द हुई ,

(ख) इस के फलस्वरूप कितने मजदूर बेरोजगार हो गये , और

(ग) इन मजदूरों को रोजगार दिलाने के लिये क्या कार्यवाही की जा रही है ?

अथ उपरोक्त (ओ आरिबि अरी)

(क) २१ जून, १९५७

(ख) ८६३।

(ग) टेक्स्टाइल कमिश्नर इस सम्बन्ध में आवश्यक कार्यवाही कर रहे हैं।

#### Cement Factory

27. Shri Doraiswami Goundar: Will the Minister of Commerce and Industry be pleased to state whether there is any proposal to start a cement factory at Krishnagiri and at Harur taluk, Salem District, Madras during the Second Five Year Plan period?

The Minister of Industry (Shri Manubhai Shah): An application under the Industries (Development and Regulation) Act, 1951 for setting up a Cement Factory in Salem District has been received and is under consideration

12 hrs.

#### DEATH OF DR A N SINHA

Mr. Speaker: I have to inform the House of the sad demise of Dr. A N. Sinha who died on the 5th July, 1957, at Patna at the age of 71

Dr Sinha was a member of the Central Legislative Assembly from 1935 to 1937 and in 1937, he was elected to the Bihar Legislative Assembly. He became the Finance Minister in the Bihar Ministry in 1937 and held that office till his death.

The House will join with me in conveying our condolences to the members of his family. The House may stand in silence for a couple of minutes to express its sorrow

*The Members then stood in silence for two minutes*

#### MOTIONS FOR ADJOURNMENT

##### PROPOSED STRIKE OF P & T EMPLOYEES

Mr. Speaker: I have received notice of an adjournment motion tabled by Shri Sadhan Gupta. It reads

"The failure of the Government to redress the grievances of the employees of Post and Telegraph Department, as a result of which, a General Strike of such employees is to take place"

The Minister of Co-operation (Dr. P. S. Deshmukh): May I clarify the position? (Interruptions)

Mr. Speaker: I thought there was a change of portfolios

The Minister of Transport and Communications (Shri Lal Bahadur Shastri): I have received a number of 'call attention' notices and also a number of short notice questions on this subject. If you will permit me, I shall

make a full statement in a day or two I do not think the adjournment motion should be considered before the House hears my statement

**Mr. Speaker:** The hon Minister will make a statement in a day or two I do not know how we can discuss an adjournment motion relating to a prospective strike. Anyhow, measures have to be taken. An adjournment motion does not seem to be a proper method of drawing the attention of the Government. Of course, during the period of negotiations, there will be demands on one side, the other side will try to meet them, but if the demands are excessive, it may not be possible. Therefore, it is too early to censure the Government for what they have done or not done. Also, in view of the fact that the hon Minister will make a statement with regard to all the 'call attention' notices and short notice questions, surely he will take note of what is mentioned in this adjournment motion also and make a full statement, so as to avoid, if possible, any threatened strike.

This is a very important matter and I am sure the Government will give sufficient information. Thereafter, we shall see what is necessary.

So far as the adjournment motion is concerned, I do not think it is necessary for me to give my consent to it.

**Shri Sadhan Gupta (Calcutta-East):** It may be held over till the Minister makes his statement.

**Mr. Speaker:** It is unnecessary. He will make his statement. Thereafter, if necessary, we will have a discussion.

**Shri V. P. Nayar (Quilon):** For that, another notice will be necessary.

**Mr. Speaker:** Notice of an adjournment motion is not the only course open. There are many other notices that can be given under the rules.

**Shri Sadhan Gupta:** The position is such

**Mr. Speaker:** The hon Minister has agreed to make a statement. Let us wait and see what will happen. It is not necessary that discussion should take place on an adjournment motion. There are many other methods whereby attention can be drawn and a discussion can take place. I will certainly consider all reasonable requests for a discussion, if such a discussion is necessary, after the statement is made.

**Shri V. P. Nayar:** Do we take it that the Minister has accepted the short notice questions?

**Mr. Speaker:** Yes, he will answer all of them.

**Shri Lal Bahadur Shastri:** Perhaps if I make a statement, the short notice questions could be accepted as ordinary questions.

**Shri V. P. Nayar:** In regard to a 'call attention' motion, we cannot put questions. If the Minister is prepared to accept the short notice questions, we will wait.

**Mr. Speaker:** I shall forward all the short notice questions and also the 'call attention' notice to him. He will make a comprehensive statement. I will keep all these notices pending. In case any further elucidation is necessary, I will admit them as short notice questions, subject, of course to his accepting them.

#### PROPOSED STRIKE OF CTO EMPLOYEES

**Shri Sadhan Gupta:** I am not pressing this motion, as it is settled.

**Mr. Speaker:** The CTO dispute is settled.

#### PROPOSED STRIKE BY CENTRAL GOVERNMENT EMPLOYEES

**Mr. Speaker:** I have received notice of an adjournment motion tabled by Shri S. A. Dange and Shri A. K. Gopalan. It relates to

"The situation arising out of the reported decision of various organisations of Central Government employees to go on strike"